

Central Administrative Tribunal
Principal Bench

R.A. No. 156 of 2000

in

O.A. No. 1584 of 1998

New Delhi, dated this the 31st May, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

In the matter of:

Shri S.M. Verma Vs. Union of India & Anr.

Shri S.M. Verma .. Review Applicant

Versus

Union of India & Anr. Respondents

ORDER (By Circulation)

MR. S.R. ADIGE, VC (A)

Persused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. The R.A. is rejected.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

gk